

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 9/TT/2023

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2024 in respect of 11 transmission assets under “Eastern Region Strengthening Scheme XX (ERSS -XX)” in the Eastern Region.
- Date of Hearing** : 30.10.2023
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 others
- Parties Present** : Ms. Swapna Seshadri, Advocate, PGCIL
Shri Utkarsh Singh, Advocate, PGCIL
Ms. Sneha, Advocate, PGCIL
Shri Amit Yadav, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri B. B. Rath, PGCIL
Ms. Ashita Chauhan, PGCIL

Record of Proceedings

The learned counsel of the Petitioner made the following submissions:

- a. The instant petition is filed for the determination of the transmission tariff of the 2019-24 tariff period for the following 11 transmission assets under “Eastern Region Strengthening Scheme XX (ERSS -XX)” in the Eastern Region:

Asset-I: 400/220 kV 500 MVA ICT IV along with 400 kV Bay at Biharsharif (POWERGRID) Sub-station and 220 kV Bay at Biharsharif (BSPTCL) Sub-station along with 220 kV interconnecting line from Biharsharif (BSPTCL) Sub-station to 220 kV bushing of ICT installed at Biharsharif (POWERGRID) Sub-station;

Asset-II: Replacement of 220/132 kV, 1X50 MVA ICT with 220/132 kV 160 MVA ICT along with suitable modification of bay equipment at Malda Sub-station;

Asset-III: Reconductoring of 220 kV D/C New Purnea-Purnea Ckt.-I and Ckt.-II transmission line along with modification of 220 kV bays equipments at New Purnea & Purnea Sub-stations;

Asset-IV: 400/132 kV, 315 MVA ICT III along with associated bays at Lakhisarai Sub-station;



Asset-V: 400/132 kV, 315 MVA ICT III along with associated bays at Banka Sub-station;

Asset-VI: 420 KV, 1X125 MVAR Bus Reactor along with associated bay at Subhasgram Sub-station;

Asset-VII: Conversion of 63 MVAR fixed line reactor at New Purnea end of one circuit of Kishanganj-New Purnea 400 kV D/C line to Switchable Line reactor (SLR);

Asset-VIII: 400/132 kV, 500 MVA ICT along with associated bays at Maithon Sub-station,

Asset-IX: Reconductoring of 400 kV D/C Rangpo-New Siliguri transmission line along with modification of 400 kV bays equipment at New Siliguri Sub-stations;

Asset-X: 765 kV, 80 MVAR (single phase) Spare Reactor Unit at New Ranchi Sub-station;

Asset-XI: 220/132 kV, 100 MVA ICT along with associated bays at Rangpo GIS Sub-station.

- b. There is no time over-run in the case of Asset-I to Asset-VIII. However, there is a time overrun of 92 days, 335 days, 337 days and 660 days in the case of Asset-VIII, Asset-IX, Asset-X and Asset-XI, respectively.
 - c. The reasons for time over-run with respect to Asset-VIII, Asset-IX and Asset-X have been submitted in the instant petition.
 - d. The detailed reasons for time over-run in the execution of Asset-XI along with documentary evidence would be submitted in 2 weeks' time.
2. In response to the Commission's query, learned counsel for the Petitioner submitted that no TBCB licensee is associated with the transmission project.
3. In response to another query, learned counsel for the Petitioner submitted that the actual COD of the transmission assets has been claimed.
4. The Commission directed the Petitioner to submit the following information on an affidavit by 16.11.2023 with an advance copy to the Respondents:
- (a) The reasons for time overrun in the execution of Asset-XI along with the supporting documents.
 - (b) How much percentage of work was completed pre-COVID-19 and the activities impacted due to COVID-19 with respect to Asset-VIII, Asset-IX, Asset-X and Asset-XI?
 - (c) Steps taken for implementation of the transmission project in time.
 - (d) The justification for cost variation of Rs.259.80 lakh and Rs.1477.17 lakh in the case of Asset-V and Asset-XI respectively.
5. The Commission directed the Respondents, to file their reply on an affidavit by 1.12.2023 with an advance copy to the Petitioner, who may file its rejoinder, if any, on



an affidavit by 11.12.2023. The Commission further observed that no request for an extension of time would be entertained and directed the parties to strictly comply with the above directions within the specified timeline.

6. The matter will be listed for final hearing on 15.12.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

